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(Please scan the QR Code to view the DRHP)

Netweb TECHNOLOGIES

NETWEB TECHNOLOGIES INDIA LIMITED

Our Company was originally incorporated as 'Netweb Technologies India Private Limited', at New Delhi as a private limited company under the Companies Act, 1956 and received a certificate of incorporation issued by the RoC, on September 22, 1999. Thereafter, our Company was converted into a public limited company, pursuant to a special resolution passed by the Shareholders of our Company on October 18, 2022, and the name of our Company was changed to its present name pursuant to a fresh certificate of incorporation issued by the RoC on November 18, 2022. For further details of changes in the name, registered office of our Company, and details in relation to the acquisition of a business undertaking of our Promoter and Chairman and Managing Director, Sanjay Lodha by our Company, see *'History and Certain Corporate Matters'* on page 251 of the Draft Red Herring Prospectus dated March 28, 2023 ("**DRHP**"), filed with the Securities and Exchange Board of India ("**SEBI**") on March 28, 2023.

Corporate Identification Number: U72100HR1999PLC103911

Registered and Corporate Office: Plot No H-1, Pocket 9, Faridabad Industrial Town (FIT), Sector-57, Ballabhgarh, Faridabad, Haryana – 121004

Contact Person: Lohit Chhabra, Company Secretary and Compliance Officer; **Tel:** +911292310416; **E-mail:** complianceofficer@netwebindia.com; and **Website:** www.netwebindia.com

OUR PROMOTERS: SANJAY LODHA, NAVIN LODHA, VIVEK LODHA AND NIRAJ LODHA

INITIAL PUBLIC OFFER OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 2 EACH (EQUITY SHARES) OF NETWEB TECHNOLOGIES INDIA LIMITED (COMPANY) FOR CASH AT A PRICE OF [●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF [●] PER EQUITY SHARE) (OFFER PRICE) AGGREGATING UP TO [●] MILLION (OFFER) COMPRISING A FRESH ISSUE OF UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹ 2,570.00 MILLION BY OUR COMPANY (FRESH ISSUE) AND AN OFFER FOR SALE OF UP TO 8,500,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY THE SELLING SHAREHOLDERS (OFFER FOR SALE) COMPRISING UP TO 2,860,000 EQUITY SHARES AGGREGATING UP TO [●] MILLION BY SANJAY LODHA, UP TO 1,430,000 EQUITY SHARES AGGREGATING UP TO [●] MILLION BY NAVIN LODHA, UP TO 1,430,000 EQUITY SHARES AGGREGATING UP TO [●] MILLION BY VIVEK LODHA, UP TO 1,430,000 EQUITY SHARES AGGREGATING UP TO [●] MILLION BY NIRAJ LODHA (EACH, THE PROMOTER SELLING SHAREHOLDER) AND, UP TO 1,350,000 EQUITY SHARES AGGREGATING UP TO [●] MILLION BY ASHOKA BAJAJ AUTOMOBILES LLP (ERSTWHILE ASHOKA BAJAJ AUTOMOBILES PRIVATE LIMITED, THE PROMOTER GROUP SELLING SHAREHOLDER, AND TOGETHER WITH THE PROMOTER SELLING SHAREHOLDERS, THE SELLING SHAREHOLDERS, AND SUCH EQUITY SHARES, THE OFFERED SHARES). THE OFFER SHALL CONSTITUTE [●]% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

OUR COMPANY, IN CONSULTATION WITH THE BRLMS, MAY CONSIDER A PRE-IPO PLACEMENT AGGREGATING UP TO ₹ 510.00 MILLION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC. THE PRE-IPO PLACEMENT SHALL BE UNDERTAKEN AT THE DISCRETION OF OUR COMPANY AND THE PRICE OF THE EQUITY SHARES ALLOTTED PURSUANT TO THE PRE-IPO PLACEMENT SHALL BE DETERMINED BY OUR COMPANY, IN CONSULTATION WITH THE BRLMS. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE FRESH ISSUE SIZE WILL BE REDUCED TO THE EXTENT OF SUCH PRE-IPO PLACEMENT, SUBJECT TO THE OFFER COMPLYING WITH THE MINIMUM ISSUE SIZE REQUIREMENTS PRESCRIBED UNDER REGULATION 19(2)(b) OF THE SCRR. THE PRE-IPO PLACEMENT SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE.

NOTICE TO INVESTORS: CORRIGENDUM TO THE DRAFT RED HERRING PROSPECTUS DATED MARCH 28, 2023 (THE "CORRIGENDUM")

With reference to the DRHP dated March 28, 2023, filed by the Company with SEBI and the Stock Exchanges in relation to the Offer, the Bidders should note the following:

(a) The names of certain entities forming part of our Promoter Group have inadvertently not been disclosed under the heading *'Our Promoter Group - Entities forming part of the Promoter Group of our Promoters'* on pages 287 and 288 of the DRHP. Accordingly, our Promoter Group as disclosed in *'Our Promoter Group - Entities forming part of the Promoter Group of our Promoters'* on page 287 of the DRHP should be read to include the following entities:
i. Jyoti Prakash Gadia (HUF); ii. Sajjan Kumar Khaitan HUF; iii. Rahul Khaitan (HUF); iv. Pramod Kumar Sikaria (HUF); v. Mahesh Sikaria HUF; and vi. Ram Kishore Gadia*
**HUF with Ram Kishore Gadia as Karta.*

(b) The Rpeak (speed in teraflops) and Rmax (speed in teraflops) of Kabru, has been inadvertently mentioned as 1,382.40 and 1,002.00 instead of 1.38 and 1.00, respectively, in the tables setting out the details of the Supercomputing systems designed, developed and deployed by us, under the heading *'Our Business - Overview'* and *'Management's Discussion and Analysis of Financial Condition and Results of Operations - Overview'* on pages 213 and 380 of the DRHP, respectively. In these tables, the Rpeak (speed in teraflops) and Rmax (speed in teraflops) of Kabru should be read as 1.38 and 1.00, respectively.

The above changes should be read in conjunction with the DRHP and accordingly their references in the DRHP stand amended pursuant to this Corrigendum. The information in this Corrigendum supplements the DRHP and updates the information in the DRHP, as applicable. However, this Corrigendum does not reflect any changes that have occurred between the date of filing of the DRHP and the date hereof, and the information included in the DRHP will be suitably updated, including to the extent stated in this Corrigendum, as may be applicable in the Red Herring Prospectus and the Prospectus, as and when filed with the RoC, SEBI and the Stock Exchanges.

All capitalised terms used in this Corrigendum shall, unless the context otherwise requires, have the meaning ascribed to them in the DRHP.

For NETWEB TECHNOLOGIES INDIA LIMITED
On behalf of the Board of Directors
Sd/-
Lohit Chhabra
Company Secretary and Compliance Officer

Place : Faridabad
Date : May 15, 2023

NETWEB TECHNOLOGIES INDIA LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the DRHP with SEBI on March 28, 2023. The DRHP is available on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e., BSE at www.bseindia.com and NSE at www.nseindia.com and is available on the websites of the BRLMs, i.e. Equirus Capital Private Limited at www.equirus.com and IIFL Securities Limited at www.iiflcap.com. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section titled *"Risk Factors"* of the RHP, when filed. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision. Specific attention of the investors is invited to *"Risk Factors"* beginning on page 36 of the DRHP.

The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "**Securities Act**") or any other applicable laws in the United States and, unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in 'offshore transactions' in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where such issue and sales are made. The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be issued or sold, and Bids may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction.